

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).17879/2012

RAJAN MITTAL & ORS.

Petitioner(s)

VERSUS

JATINDER SINGH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing process fee and prayer for interim relief and office report)

Date: 02/07/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Arvind Kumar Gupta,Adv.

For Respondent(s)

Mr. G.K. Bansal,Adv.
Mr. Shubham Bhalla, Adv.
Mr. Jagjit Singh Chhabra ,Adv

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioner has undertaken to file the requisite process fee within two days and on compliance, dasti be issued to respondent No.1.

Respondent Nos.2 and 3 are granted four weeks' time for filing counter affidavit on record.

Respondent No.4 has failed to file counter affidavit, despite final chance granted on the last date.

Item No.39

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Respondent Nos.5 to 7 are reported to be duly and properly served but none appeared nor any steps have been taken on their behalf.

List again on 8.8.2013.

After passing such order, the learned Advocate, Mr.Shubham Bhalla, appearing on behalf of Mr. Jagjit Singh Chhabra, Advocate-on-Record has appeared and accepted notice on behalf of respondent No.1 and has undertaken to file the vakalatnama and counter affidavit by the next date. Four weeks' time is granted.

		(M.A. SAYEED)
		REGISTRAR